

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**RAJYA SABHA  
STARRED QUESTION NO. 189  
TO BE ANSWERED ON THURSDAY, 5<sup>th</sup> AUGUST, 2021.**

**Fund allocation to NALSA**

**189. Shri Binoy Viswam:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the funds allocated and sanctioned by the Ministry to National Legal Services Authority (NALSA) during last three years;**
- (b) whether NALSA provide funds to all State/UT Legal Aid Authorities for implementation of legal aid schemes;**
- (c) the expenditure details on all schemes offered by NALSA, either directly or through State/UT, especially on Tele-Law, Nyaya Mitra, Central Victim Compensation Scheme and Pro-bono Legal;**
- (d) the funds allocated and sanctioned by NALSA to different State Legal Aid Authorities during the last three years, State-wise; and**
- (e) whether the Ministry has considered increasing the budget allocation for NALSA in order to expand legal aid services?**

**ANSWER**

**MINISTER OF LAW & JUSTICE  
(SHRI KIREN RIJJU)**

**(a) to (e): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF RAJYA SABHA STARRED QUESTION NO. 189 FOR ANSWER ON 05.08.2021 REGARDING 'FUND ALLOCATION TO NALSA'.**

(a)The funds allocated and sanctioned by the Government to National Legal Services Authority (NALSA) during the last three financial years is as under:

(in Rs crore)

<b>Year</b>	<b>Grant-in-Aid allocated by the Government</b>	<b>Grant-in-Aidsanctioned by the Government</b>
2018-19	150	150
2019-20	140	140
2020-21	100	100

(b) Yes Sir. NALSA provides funds to all the State Legal Services Authorities including Supreme Court Legal Services Committee for implementation of various legal aid schemes/programmes framed under the Legal Services Authorities Act, 1987.

(c)The expenditure details on all activities of NALSA during last three years is placed at **Annexure-A**. Further, Legal Services Authorities awards compensation to victims under u/s 357 A of Criminal Procedure Code as per the Victim Compensation Schemes prepared by respective State Governments. This expenditure incurred in awarding victim compensation is borne by the respective State Governments. Details of compensation awarded during last three years are as follows:

Years	Compensation Awarded (in Rs)
2018-19	168,43,92,746
2019-20	215,31,48,146
2020-21	145,62,36,012

As far as Tele-Law, Nyaya Mitra and Pro-bono (Nyaya Bandhu) are concerned, these are implemented by Department of Justice. The expenditure in respect of these programmes during last three years is as follows:

S.No	Programme	Annual Expenditure (in Rs crore)			
		2018-19	2019-20	2020-21	Total
1	Tele Law	3.92	17.21	28.01	49.14
2	Nyaya Mitra	0.09	0.27	0.03	0.39
3	Pro-bono legal (Nyaya Bandhu)	0.22	0.62	0.48	1.32

(d) A statement showing the details of the funds allocated to Legal Services Authorities during last three financial years is at **Annexure-B**.

(e) Based on the resources available and other relevant factors, allocation of funds is decided by Department of Expenditure, Ministry of Finance after making an objective assessment of the needs and requirements projected by the Department. During the financial year 2020-21, inspite of an overall reduction of BE allocation at RE stage by the Department of Expenditure due to COVID pandemic, in the case of NALSA, the BE allocation of Rs. 100 crore was not reduced at the RE stage so that the legal aid services provided by NALSA could progress smoothly.

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**Annexure – A**

<b>Statement as referred to in reply to the Rajya Sabha Starred Question No. 189 for 05.08.2021 raised by Shri Binoy Viswam - Fund allocation to NALSA</b>			
<b>Statement showing activity wise expenditure incurred by the State Legal Services Authorities during last three financial years (in Rs.)</b>			
Activity	2018-19	2019-20	2020-21
Payment made to lawyers	47,59,26,734	49,32,60,248	34,31,12,409
Payment made to PLVs	46,40,24,786	42,84,58,801	26,26,15,047
Expenses on training and honorarium	3,10,54,474	4,34,43,662	42,34,912
Expenses on awareness programme (excluding lawyers and PLVs)	18,09,19,878	13,07,93,443	4,19,07,436
Expenses for Legal Services Clinics	2,79,47,430	3,43,09,833	1,43,74,107
Expenses for Lok Adalats & honorarium to Judges & Staff	24,57,62,768	21,12,63,365	10,87,99,994
Expenses incurred for mediation & honorarium to Mediators	3,48,13,207	5,76,37,093	1,81,63,639
Other Activities	30,75,30,010	25,97,79,446	19,76,95,588
<b>Total (including carry forward amount)</b>	<b>176,79,79,287</b>	<b>165,89,45,891</b>	<b>99,09,03,132</b>

## Annexure-B

<b>Statement as referred to in reply to the Rajya Sabha Starred Question No. 189 for 05.08.2021 raised by Shri Binoy Viswam - Fund allocation to NALSA</b>				
<b>Statement showing the details of the fund allocated to State/UT Authority during the last three financial years (in Rs.)</b>				
<b>S. No.</b>	<b>Name of State/UT Authority</b>	<b>2018-19</b>	<b>2019-20</b>	<b>2020-21</b>
1	Andhra Pradesh	4,00,00,000	2,00,00,000	3,40,00,000
2	Arunachal Pradesh	1,00,00,000	2,00,00,000	1,00,00,000
3	Assam	6,00,00,000	3,00,00,000	3,70,00,000
4	Bihar	2,50,00,000	4,50,00,000	3,70,00,000
5	Chhattisgarh	8,00,00,000	6,00,00,000	3,95,00,000
6	Goa	0	0	50,00,000
7	Gujarat	3,50,00,000	3,50,00,000	3,45,00,000
8	Haryana	8,50,00,000	9,00,00,000	4,50,00,000
9	Himachal Pradesh	4,00,00,000	4,00,00,000	1,85,00,000
10	Jammu & Kashmir	4,50,00,000	6,00,00,000	3,50,00,000
11	Jharkhand	7,00,00,000	4,00,00,000	4,00,00,000
12	Karnataka	8,50,00,000	7,00,00,000	6,25,00,000
13	Kerala	10,50,00,000	11,00,00,000	5,25,00,000
14	Madhya Pradesh	3,00,00,000	4,50,00,000	3,00,00,000
15	Maharashtra	6,00,00,000	6,00,00,000	6,25,00,000
16	Manipur	3,50,00,000	4,00,00,000	1,00,00,000
17	Meghalaya	0	1,00,00,000	50,00,000
18	Mizoram	4,00,00,000	2,50,00,000	50,00,000
19	Nagaland	3,00,00,000	2,50,00,000	50,00,000
20	Odisha	7,00,00,000	6,00,00,000	3,25,00,000
21	Punjab	9,50,00,000	10,00,00,000	3,25,00,000
22	Rajasthan	18,00,00,000	6,50,00,000	4,55,00,000
23	Sikkim	0	2,50,00,000	50,00,000
24	Tamil Nadu	6,00,00,000	5,00,00,000	4,20,00,000
25	Telangana	2,00,00,000	3,50,00,000	3,50,00,000
26	Tripura	3,00,00,000	3,00,00,000	2,80,00,000
27	Uttar Pradesh	1,00,00,000	3,00,00,000	6,50,00,000
28	Uttarakhand	2,00,00,000	2,00,00,000	2,50,00,000
29	West Bengal	9,00,00,000	9,00,00,000	5,20,00,000
30	Chandigarh	0	1,00,00,000	80,00,000
31	Dadra & Nagar Haveli	0	0	2,50,000
32	Daman & Diu	0	0	2,50,000
33	Delhi	0	8,00,00,000	5,00,00,000
34	Puducherry	10,00,00,000	0	10,00,000
35	Ladakh	0	0	0
36	Supreme Court Legal Services Committee	0	0	1,00,00,000
	<b>Total</b>	<b>155,00,00,000</b>	<b>142,00,00,000</b>	<b>100,00,00,000</b>